

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 305 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vishal Kumar**  
**S/O Nath Ram Thakur**  
**R/O Chichha Dachhan, Tehsil Dachhan, District Kishtwar**

vide notification No. 32 of 2025/RG/LP dated 08.01.2025 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6836-43 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Kumar**, Advocate  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 306d,2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sheel Kumar**  
**S/O Krishan Lal**  
**R/O H.No.66, L. No. 2 Kabir Nagar Talab Tillo, Tehsil & District Jammu**

vide notification No. 40 of 2025/RG/LP dated 08.01.2025 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6044-51 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheel Kumar**, Advocate  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3078/2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sourabh Malhotra**  
**S/O Rattan Lal Malhotra**  
**R/O H.No.52, Apna Vihar Kunjwani Talab, Jammu**

vide notification No. 137 dated 01.04.2008 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6852-59 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourabh Malhotra, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 308 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Nissar Ahmad Shah**  
**S/O Mohd Mabarek Shah**  
**R/O Chithi Bandi Tehsil & District Bandipora**

vide notification No. 44 of 2025/RG/LP dated 08.01.2025 for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6860-67 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nissar Ahmad Shah**, Advocate  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 309 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Nishant Bagati**  
**S/O Kanwal Krishan Bagati**  
**R/O H.No. 43/2 Anand Nagar Bohri, Tehsil & District Jammu**

vide notification No. 45 of 2025/RG/LP dated 08.01.2025 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6868-75 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nishant Bagati, Advocate**  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 310 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Arjun Chawla**  
**S/O Surinder Chawla**  
**R/O M-25 TRT Migrant Quarters, Near Radio Sharda Opposite Green Land  
Palace, Muthi Butanagar, Tehsil & District Jammu**

vide notification No. 13 of 2025/RG/LP dated 08.01.2025 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6076-03 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Chawla, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 311 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Syed Shahid Shah**  
**S/O Shri Syed Amin Shah**  
**R/O 7-Industrial Estate Dhar Road Ward No. 21, Tehsil & District Udhampur**

vide notification No. 3191 of 2024/RG/LP dated 31.12.2024 for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6884-91 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Shahid Shah, Advocate**  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 312 d, 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ritika Sharma**  
**D/O Shri Raj Kumar**  
**R/O Ward No. 9, Behind DAV School, Akhnoor, Bhagwati Colony**  
**Tehsil Akhnoor, District Jammu**

vide notification No. 3190 of 2024/RG/LP dated 31.12.2024 for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6892-99 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ritika Sharma, Advocate**  
.....for information and necessary action.

*Mujtaba 17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 313 of 2026/RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Priyansh Abrol**  
S/O Shri Lakh Raj Abrol  
R/O H.No.145-F, Lane No. 18, Jawahar Nagar, New Plot, Tehsil & District  
Jammu

vide notification No. 3189 of 2024/RG/LP dated 31.12.2024 for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/2/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6900-907 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Priyansh Abrol, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/2/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 314 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ishan Khanna**  
**S/O Shri Vijay Khanna**  
**R/O White House Building Jain Bazar, Tehsil & District Jammu**

vide notification No. 3173 of 2024/RG/LP dated 27.12.2024 for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6908-15 RG/LP Dated: 17 .02.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishan Khanna**, Advocate  
.....for information and necessary action.

*Mujtaba 17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 315 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Harneet Kour**  
**D/O Shri Gurdev Singh**  
**R/O Baba Zorawar Singh Enclave Lane No. 01, W.No. 73 Upper Gadigarh,**  
**Tehsil R.S Pura, District Jammu**

vide notification No. 3184 of 2024/RG/LP dated 31.12.2024 for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6916-93 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Harneet Kour, Advocate**  
.....for information and necessary action.

*Mujtaba 17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 316 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Bhavan Jamwal**  
**S/O Shri Raghbir Singh**  
**R/O Village Chanas Tikri, Tehsil & District Udhampur**

vide notification No. 3181 of 2024/RG/LP dated 31.12.2024 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba Hussain*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6994-31 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhavan Jamwal, Advocate**  
.....for information and necessary action.

*Mujtaba Hussain*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 317 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nandita Singh**  
**D/O Rakesh Singh**  
**R/O House No.222, Street No.8, Talab Tillo, Tehsil & District Jammu**

vide notification No. 2116 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6932-39 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nandita Singh**, Advocate  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 318 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Imran Malik**  
**S/O Mohd Abdullah**  
**R/O Udhaynpur, Tehsil Bharath Bagla, District Doda**

vide notification No. 2174 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6940-47 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Imran Malik, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 319 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vivek Sharma**  
**S/O Sh. Satpaul Sharma**  
**R/O VPO Jakh, Tehsil Vijaypur, District Samba**

vide notification No. 2075 of 2023/RG/LP dated 13.09.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6948-55 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vivek Sharma, Advocate**  
.....for information and necessary action.

*Mujtaba 17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 320 d/2026/RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Arfan Ahmed**  
**S/O Abdul Hamid**  
**R/O Swari, Tehsil Koteranka, District Rajouri**

vide notification No. 970 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6956-63 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arfan Ahmed**, Advocate  
.....for information and necessary action.

*Mujtaba*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 321 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abrar Ahmed**  
**S/O Abdul Qayoom**  
**R/O Panihad, Tehsil Koteranka, District Rajouri**

vide notification No. 969 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6964-71 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Ahmed, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 322 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Simmi Raina**  
**D/O Prediman Krishan Raina**  
**R/O H.No.6, Lane No.3, Sector-3, Sharika Vihar, Lower Roop Nagar, Tehsil**  
**& District Jammu**

vide notification No. 309 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6972-79 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Simmi Raina, Advocate**  
.....for information and necessary action.

*Mujtaba*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 393 of 2023/RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sahil Kumar**  
**S/O Ashok Kumar**  
**R/O Village Cheka, Tehsil Bhalla, District Doda**

vide notification No. 1984 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6980-07 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Kumar, Advocate**  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 324 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mahier Ali Jaffri**  
**S/O Matloob Hussain Shah**  
**R/O Potha, Tehsil Surankote, District Poonch**

vide notification No. 1889 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 698A-95 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mahier Ali Jaffri, Advocate**  
.....for information and necessary action.

*Mujtaba 17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 325 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sajjad Qayoom**  
**S/O Abdul Qayoom**  
**R/O Plangarh, P.O Behrote, Tehsil Thannamandi, District Rajouri**

vide notification No. 1035 of 2022/RG/LP Dated 28.07.2022 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 6996-7003 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajjad Qayoom, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 326 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Saleem Sadiq**  
**S/O Mohd Sadiq**  
**R/O Village Parat, Tehsil Mendhar, District Poonch**

vide notification No. **1024 of 2022/RG/LP Dated 28.07.2022** for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7004-11 /RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saleem Sadiq**, Advocate  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 327 of 2026/RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Anjana Devi**  
**D/O Jagdish Raj**  
**R/O Dhar Dugnoo, Tehsil Billawar, District Kathua**

vide notification No. 909 of 2022/RG/LP Dated 27.07.2022 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7012-19 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjana Devi**, Advocate  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 328 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Jyoti Chowdhary**  
**D/O Madan Lal**  
**R/O Lower Thathar, Bantalab, Tehsil Jammu North, District Jammu**

vide notification No. 1491 of 2021/RG/LP Dated 16.12.2021 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7020-27 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyoti Chowdhary, Advocate**  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 329 of 2026/RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ajaypal Singh**  
**S/O Bhagat Singh**

**R/O 85/1 Ajit Nagar, Gadigarh Upper, Tehsil Jammu South, District Jammu**

vide notification No. 736 of 2021/RG/LP Dated 12.08.2021 for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7028-35 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaypal Singh, Advocate**  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 330 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sipla Devi**  
**D/O Amer Singh**  
**R/O Hiller Jhatgali (B), Tehsil Rajgarh, District Ramban**

vide notification No. 1129 of 2021/RG/LP Dated 14.09.2021 for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7036-43 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sipla Devi, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 331 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Arun Singh**  
**S/O Manohar Singh**  
**R/O H.No. 263, Paccki Dhabbi Jain Bazar, Tehsil & District Jammu**

vide notification No. 565 of 2021/RG/LP Dated 03.07.2021 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7044-51 /RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arun Singh, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 332 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Pratibha Sharma**  
**D/O Satya Paul Sharma**  
**R/O W.No.67, Village & Post office Muthi (near Ram Temple), Tehsil Jammu**  
**North, District Jammu**

vide notification No. 1074 Dated 10.01.2020 for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7052-59 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pratibha Sharma**, Advocate  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 333 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Arvind Singh Verma**  
**S/O Sham Lal Verma**  
**R/O Village Sunail, Tehsil Akhnoor, District Jammu**

vide notification No. 1106 Dated 10.01.2020 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7060-67 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arvind Singh Verma, Advocate**  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 334 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Arif Wani**  
**S/O Anayatullah Wani**  
**R/O Shinal, W.No.9, Tehsil & District Doda**

vide notification No. 622 of 2022/RG/LP Dated 27.05.2022 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7068-75 /RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Arif Wani, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 335/2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Manvee Sharma**  
**D/O Narayan Dutt**  
**R/O Dhar Jankhar, Tehsil Basohli, District Kathua**

vide notification No. 2742 of 2023/RG/LP Dated 26.12.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7076-83 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manvee Sharma, Advocate**  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 336 of 2026/RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abdul Faik Najar**  
**S/O Shabir Ahmad Najar**  
**R/O Wangan Pora Eidgah, Tehsil Eidgah, District Srinagar**

vide notification No. 999 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7084-91 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Faik Najar, Advocate**  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 337 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ayaz Ul Mushtaq Bhat**  
**S/O Mushtaq Ahmad Bhat**  
**R/O Badoo Rampora, Tehsil Tullmulla, District Ganderbal**

vide notification No. 999 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7092-99 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ayaz Ul Mushtaq Bhat**, Advocate  
.....for information and necessary action.

*Mujtaba 17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 338 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Arwa Nayeem**  
**D/O Mian Nayeem Ullah Khan**  
**R/O Fateh Kadal, Malik Angan, District Srinagar**

vide notification No. 1011 of 2020/RG/LP dated 09.01.2020 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7100-07 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arwa Nayeem, Advocate**  
.....for information and necessary action.

*Mujtaba 17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 339 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aamir Ahmad**  
**S/O Parvaiz Ahmad**  
**R/O Serch Chowdary Bagh, Tehsil & District Ganderbal**

vide notification No. 61 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7108-15 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Ahmad**, Advocate  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 340 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aaqib Hamid Rather**  
**S/O Abdul Hamid Rather**  
**R/O Sangas, Tehsil & District Kulgam**

vide notification No. 997 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7116-23 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Hamid Rather**, Advocate  
.....for information and necessary action.

*Mujtaba 17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 341 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anees Ul Islam Asmi**  
**S/O Firdous Ahmad Asmi**  
**R/O Tang Bagh, Eidgah, District Srinagar**

vide notification No. 1007 of 2021/RG/LP dated 14.09.2021 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7124-31 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anees Ul Islam Asmi, Advocate**  
.....for information and necessary action.

*Mujtaba 17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 342 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Asim Mujtaba Dar**  
**S/O Mushtaq Ahmad Dar**  
**R/O Maidanpora, Tehsil Dangerpora, District Baramulla**

vide notification No. 557 of 2021/RG/LP dated 03.07.2021 for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba Hussain*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7132-39 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asim Mujtaba Dar**, Advocate  
.....for information and necessary action.

*Mujtaba Hussain*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 343 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Basharat Waheed**  
**S/O Abdul Waheed Khawaja**  
**R/O Dildar Karnah, District Kupwara**

vide notification No. 107 of 2019/RG/LP dated 17.06.2019 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7140-47 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Basharat Waheed, Advocate**  
.....for information and necessary action.

*Mujtaba 17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 344 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bazila Rasheed**  
**D/O Abdul Rasheed Shair**  
**R/O Janglat Mandi Mir Ali Mohalla, District Anantnag**

vide notification No. 3042 of 2024/RG/LP dated 13.12.2024 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7148-55 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bazila Rasheed, Advocate**  
.....for information and necessary action.

*Mujtaba 17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 345 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bazila S Yaqub**  
**D/O Mohd Yaqub Wani**  
**R/O DR's Colony, Molvi Stop Lal Bazar, Tehsil Eidgah, District Srinagar**

vide notification No. 88 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7156-63 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bazila S Yaqub, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 346 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Faiela Farooq**  
**D/O Farooq Ahmad Sofi**  
**R/O Baghiyas Chattabal, Zampakadal near J&K Bank, Tehsil Srinagar**  
**South, District Srinagar**

vide notification No. 102 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7164-71 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Faiela Farooq, Advocate  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 347 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Irshad Rashid Sheikh**  
**S/O Abdul Rashid Sheikh**  
**R/O Sultanpora, Tehsil Zachaldara, District Kupwara**

vide notification No. 127 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7172-79 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Rashid Sheikh, Advocate**  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 348 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ifra Jan**  
**D/O Showkat Ali**  
**R/O H.No.11, Chinar Colony, Chandpora Harwan-Shalimar Road,**  
**Tehsil Nishat, District Srinagar**

vide notification No. 126 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7180-87 RG/LP Dated: 17 .02.2026

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifra Jan, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 349 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Irfan Ahmad Bhat**  
**S/O Ab Hamid Bhat**  
**R/O Hathbura, Tehsil Tullmulla, District Ganderbal**

vide notification No. 123 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7188-95 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Bhat**, Advocate  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 350 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohammad Rafeeq Rather**  
**S/O Gh. Mohammad Rather**  
**R/O Ajas, Mohalla Pottu, Tehsil Ajas, District Bandipora**

vide notification No. 1918 of 2023/RG/LP dated 11.09.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7196-203 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Rafeeq Rather**, Advocate  
.....for information and necessary action.

*Mujtaba*  
17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 351 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Abuzar**  
**S/O Mohd Hassan**  
**R/O H.No.55, Tehsil Kaksar, District Kargil**

vide notification No. 2171 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7204-11 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Abuzar, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 352 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Owais Raza**  
**S/O Merajuddin Bhat**  
**R/O W.No.5, Dastanipora Qaimoh, District Kulgam**

vide notification No. 16 of 2025/RG/LP dated 08.01.2025 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7212-19 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Owais Raza, Advocate**  
.....for information and necessary action.

*Mujtaba*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 353 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Owais Ahmad Mir**  
**S/O Abdul Khaliq Mir**  
**R/O Gangipora, Mir Mohalla, Tehsil B.K. Pora, District Budgam**

vide notification No. 498 of 2021/RG/LP dated 07.06.2021 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7220-27 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Ahmad Mir, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 354 of 2026/RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Owais Tawseed Mir**  
**S/O Shabir Amhad Mir**  
**R/O Janwara, Sopore Tehsil Dangerpora, District Baramulla**

vide notification No. 1826 of 2023/RG/LP dated 06.09.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7228-35 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Tawseed Mir**, Advocate  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 355 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Peerzada Anees UI Haq Naq**  
**S/O Peerzada Rafiq Ahmad Naq**  
**R/O Karimabad, Tehsil & District Pulwama**

vide notification No. **1145** of 2023/RG/LP dated **03.06.2023** for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7236-43 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Peerzada Anees UI Haq Naq**, Advocate  
.....for information and necessary action.

*Mujtaba*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 356 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Qaisar Rehman Bhat**  
**S/O Abdul Rehman Bhat**  
**R/O Fashipora, Tehsil Tullamulla, District Ganderbal**

vide notification No. 249 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7244-51 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Ahmed Qureshi, Advocate**  
.....for information and necessary action.

*Mujtaba*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 357 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Qayoos Feroze Bhat**  
**S/O Feroze Ahmad Bhat**  
**R/O Batagund, Verinag, Tehsil Dooru, District Anantnag**

vide notification No. 1148 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7252-59 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Qayoos Feroze Bhat**, Advocate  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 358 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rahil Amin Mir**  
**S/O Mohammad Amin Mir**  
**R/O Mirabad Safapora, Tehsil Lar, District Ganderbal**

vide notification No. 1986 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7260-67 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahil Amin Mir**, Advocate  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 359 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Romaan Majeed Sheikh**  
S/O Abdul Majeed Sheikh  
R/O Rakhshalina, Taingan, Tehsil B.K. Pora, District Budgam

vide notification No. 1161 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7268-75 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Romaan Majeed Sheikh, Advocate**  
.....for information and necessary action.

*Mujtaba*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 360 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ruby Farooq**  
**D/O Farooq Ahmad Wani**  
**R/O Chansar Kulgam Tehsil & District Kulgam**

vide notification No. 2196 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7276-03 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruby Farooq, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 361 of 2026 /RG/LP Dated: 17.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Razia Shafi**  
**D/O Mohammad Shafi Sofi**  
**R/O Makhdoompura Nowshera Tehsil & District Srinagar**

vide notification No. 1165 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7284-91 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Razia Shafi, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 362 of 2026 /RG/LP Dated: 17.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Raja Mohammad Muneeb Bhat**  
**S/O Mohammad Ayoub Bhat**  
**R/O Khrewan, Lassipora, Muqdam Mohalla, Tehsil Qaimoh, District Kulgam**

vide notification No. 1162 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till **28.02.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7292-99 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raja Mohammad Muneeb Bhat, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 363 of 2026 /RG/LP Dated: 17.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shah Baizah Yaseen**  
**D/O Mohd Yasin Shah**  
**R/O Nawab Bazar, Shah Mohalla Tehsil & District Srinagar**

vide notification No. 1220 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7300-07 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shah Baizah Yaseen, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 364 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sheema Nabi**  
**D/O Gh Nabi**  
**R/O Khankah Tehsil Awantipora, District Pulwama**

vide notification No. 1224 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7308-15 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheema Nabi**, Advocate  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 365 of 2026 /RG/LP Dated: 17.02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahid Ahmad Syed Bukhari**  
**S/O Bashir Ahmad Syed Bukhari**  
**R/O Peer Mohalla Gund, Dalwash, Tehsil Kowarhama, District Baramulla**

vide notification No. 278 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7316-23 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Ahmad Syed Bukhari**, Advocate  
.....for information and necessary action.

*Mujtaba*  
17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 366 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Syma Nazir**  
**D/O Nazir Ahmad Mir**  
**R/O Dalgate Abi Buchwara, Tehsil Khanyar, District Srinagar**

vide notification No. 1211 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7324-31 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syma Nazir, Advocate**  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 367 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Syed Asif Zahoor Indrabi**  
**S/O Syed Zahoor Ud Din Indrabi**  
**R/O Kaitch Razgeer, Peer Mohalla, Tehsil Khansahib, District Budgam**

vide notification No. 2008 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7332-39 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Asif Zahoor Indrabi**, Advocate  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 368 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahnawaz Mohammad Teeli**  
**S/O Gulam Mohammad Teeli**  
**R/O Batpora, Teeli Mohalla, Tehsil Wakura, District Ganderbal**

vide notification No. 323 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7340-47 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahnawaz Mohammad Teeli**, Advocate  
.....for information and necessary action.

*Mujtaba 17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 369 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sadaf Amin**  
**D/O Mohd Amin Zargar**  
**R/O Naibasti Aishmuqam, Tehsil Pahalgam, District Anantnag**

vide notification No. 314 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7348-55 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadaf Amin, Advocate**  
.....for information and necessary action.

*Mujtaba*  
17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 370 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tanveer Hussain Wani**  
**S/O Nazir Ahmad Wani**  
**R/O Mullashulla Wani Mohalla, District Budgam**

vide notification No. 533 of 2021/RG/LP dated 08.06.2021 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7356-63 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Hussain Wani**, Advocate  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 371 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ubaid Nazir Mir**  
**S/O Sh. Nazir Ahmad Mir**  
**R/O H.No. 5, Lane-D, Fair Bank's Colony, Rawalpura/Natipora, Srinagar**

vide notification No. 2068 of 2023/RG/LP dated 13.09.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7364-71 RG/LP Dated: 17.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ubaid Nazir Mir**, Advocate  
.....for information and necessary action.

*Mujtaba*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 372 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Waris Ahmad Lone**  
**S/O Nazir Ahmad Lone**  
**R/O Peer Mohalla, H.No.26, W.No.6, Aishmuqam, Tehsil Pahalgam, District Anantnag**

vide notification No. 365 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*17/02/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7372-79 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waris Ahmad Lone, Advocate**  
.....for information and necessary action.

*Mujtaba*  
*17/02/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 3730/2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Waheeda Khazir**  
**D/O Khazir Mohd Dar**  
**R/O Pathpora Marazigund, Twhail Rohama Watergam, District Baramulla**

vide notification No. 576 dated 16.08.2016 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7300-87 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Waheeda Khazir**, Advocate  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 374 of 2026 /RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zahid Gul**  
**S/O Ghulam Mohammad Dar**  
**R/O Water Hail, Tehsil Khansahib, District Budgam**

vide notification No. 2084 of 2023/RG/LP dated 13.09.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7388-95 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Gul**, Advocate  
.....for information and necessary action.

*Mujtaba*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 375 of 2026/RG/LP Dated: 17 02.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zahid Maqbool**  
**S/O Mohd Maqbool Naik**  
**R/O Babapora, Zainapora Tehsil Zainapora District Shopian**

vide notification No. 1263 of 2023/RG/LP dated 06.06.2023 for a period of one year has been extended till 28.02.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 17/02/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7396-403 RG/LP Dated: 17 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Maqbool, Advocate**  
.....for information and necessary action.

*Mujtaba* 17/02/26  
Registrar Administration